

**SUPREME COURT OF INDIA**

Commissioner of Income Tax

Vs.

Gujarat State Warehousing Corpn. Ltd.

C.A.No.6650 of 1995

(D.P.Wadhwa and M.B.Shah, JJ.

23.02.2000

**ORDER**

The Text below is only a summarized version of the order pronounced

Assessee claimed exemption in respect of interest income during assessment year. Matter directed to be referred to larger bench due to conflicting decisions in earlier cases.